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SLP(Crl.)No. 241 OF 2002

ITEM No.43

Court No. 7

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 241/2002

(From the judgement and order dated 29/10/2001 in CRLA 830/96  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

BHASKAR RAMAPPA MADAR & ORS.

Petitioner (s)

VERSUS

STATE OF KARNATAKA

Respondent (s)

( With Appln(s). for bail )  
( With Office Report )

Date : 22/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. S.B. Sanyal, Sr. Adv.  
Mr. Shantha Kumar Mahale, Adv.  
Mr. Rajesh Mahale, Adv.

For Respondent (s) Mr. Sanjay R. Hegde, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.  
.SP2

Leave granted.  
Bail is granted to the satisfaction of the  
trial court on such terms and conditions as the Trial  
Judge deems fit and proper.

.SP1  
(K.K. Chawla) (D.D. Jindal)  
Court Master Assistant Registrar